

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CW-278-2020**

Trevor Ridge Fernandes

.... Petitioner.

*Versus*

State of Goa &amp; Ors.

.... Respondents.

Mr. Vivek Rodrigues and Mr. Vithal Naik, Advocates for the  
Petitioner.

Mr. Manish Salkar, Government Advocate for the Respondents.

**Coram : M. S. SONAK, &**

**SMT. M. S. JAWALKAR, JJ.**

**Date : : 24<sup>th</sup> November, 2020**

P.C.:

Heard Mr. Vivek Rodrigues, learned Counsel for the  
petitioner and Mr. Manish Salkar, learned Government Advocate  
for the respondents.

2. The basic grievance in this petition is that the Administrator of Comunidades was neither acknowledging the decisions taken/adopted by the elected Managing Committee.

3. Mr. Vivek Rodrigues, learned Counsel pointed out that on account of absence of any approval from the Administrator, the functioning of the Comunidade was extremely difficult. He pointed out that the Comunidade was even prevented in filing returns before various courts and other authorities.

4. Mr. M. Salkar, learned Government Advocate on the basis of instructions from the Administrator now makes a statement that, the Administrator has already started processing the communications, received from the Comunidade and this process will be completed, as expeditiously as possible, and in any case, within a period of two weeks, from today. By accepting the aforesaid statement, we direct the Administrator to act accordingly.

5. We dispose of this petition on the above terms.

6. There shall be no order as to costs.

7. All concerned to act on the basis of the authenticated copy of this order.

**SMT.M.S.JAWALKAR, J.**

**M. S. SONAK, J.**

MF/-